

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76158 of 2015

(Arising out of Order-in-Appeal No 105/GHY/CE(A)/2015 dated 23.09.2015 passed by Commissioner, Customs, Central Excise & S. Tax, (Appeals), Guwahati.

M/s Dhaampal Satyapal Ltd.,

Shed No. 39 & 37A, Bamunimaidan Industrial Estate, Guwahati-781021 (Assam).

..Appellant

VERSUS

Commissioner of Central Excise, Guwahati.

5th Floor, Sethi Trust Building, G.S. Road, P.O. Bhangagarh,
Guwahati-781005.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri T. Mondal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No...75474/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER BENCH:

An application has been filed by the appellant for withdrawal of their appeal filed before the Tribunal.

2. We have heard Shri T. Mondal, Learned Authorized Representative for the Revenue. Learned Authorized Representative has no objection for withdrawal of the appeal.

3. In view of the reasons as mentioned in their application, the appeal filed by the appellant is dismissed as withdrawal.

(Dictated and pronounced in the open court)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Sd/-
(Raju)
Member (Technical)

Tushar